## Central Administrative Tribunal Principal Bench

C.P.No.129/98 in O.A.No.1437/96

Hon'ble Mr. Justice K.M.Agarwal, Chairman Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 14th day of July, 1998

Shri R.K.Ojha s/o late Shri S.N.Ojha Occupation-Service 14/834, Lodhi Colony New Delhi - 110 003.

... Applicant

(By Shri K.K.Rai, Advocate)

Vs.

- Shri V.K.Aggarwal, Chairman Railway Board Ministry of Railways Rail Bhawan New Delhi - 110 001.
- 2. Shri S.N.Pandey General Manager The North Eastern Railway Gorakhpur (UP).

... Respondents

(By Shri P.S.Mahendru, proxy of Shri P.S.Mahendru, Advocate)

## O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

This Contempt Petition has been filed for non-compliance with the directions of the Tribunal dated 29.5.1997 in OA No.1437/96. The directions were as follows:

"I therefore direct the respondents to pay 12% interest on the undisputed amount of salary which is Rs.65,000 from 1.6.1976 to 20.6.1995 and on the amount of gratuity and pension for this period which is to be calculated as directed at Para 3 above. The amount of interest so calculated will be remitted to the applicant within a period of three months from the date of copy of this order."

Today compliance report has been filed by the counsel for the respondents.

Km

- The learned counsel for the applicant submitted that as per certain instructions of the Government, the applicant was entitled to compound interest but the compliance report shows that interest has been calculated and paid at simple rate.
- 3. The directions of the Tribunal do not show that the applicant was to get compound interest. We are therefore of the view that the directions made by the Tribunal in OA No.1437/96 dated 29.5.1997 have been complied with by the respondents. Accordingly, the CP is dismissed. Rule nisi stands discharged.

(K.M.Agarwal)

(R.K.Ahooja)
-Member(A)

/rao/